

[Shri M. R. MASANI]

endment) Regulations, 1968, published in Notification No. S.R.O. 4-E in Gazette of India dated the 30th March, 1968.

[Placed in Library. See No. LT-874/68].

(iii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Third Amendment) Regulations, 1968, published in Notification No. S.R.O. 5-E in Gazette of India dated the 19th April, 1968. [Placed in Library. See No. LT-1108/68].

(2) to lay on the Table a copy of the Navy (Discipline and Miscellaneous Provisions) (Second Amendment) Regulations, 1968, published in Notification No. S.R.O. 8-E in Gazette of India dated the 8th July, 1968, under section 185 of the Navy Act, 1957 (Hindi and English versions) [Placed in Library. See No. LT-1398/68].

WHITE PAPER No. XIV re GOVERNMENTS OF INDIA AND CHINA

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): I beg to lay on the Table a copy of the White Paper No. XIV containing Notes, Memoranda and Letters exchanged between the Governments of India and China between February, 1967, to April 1968. [Placed in Library. See No. LT-1393/68].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-SECOND REPORT

SHRI KHADILKAR (Khed): I present the Thirty-second Report of

the Committee on Private Members' Bills and Resolutions.

12.49 hrs.

PETITION RE INTRODUCTION OF FIRST POINT SALES-TAX IN DELHI

SHRI JYOTIRMOY BASU (Diamond Harbour): I beg to present a petition from Shri Mahabir Parshad Gupta, Delhi, and others regarding the introduction of First Point Sale Tax in Delhi.

12.49½ hrs.

BUSINESS ADVISORY COMMITTEE NINETEENTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): I have to make a statement before placing this motion, because, yesterday, the consensus on the Gold Control Bill was that it should be referred to the Select Committee; it is a Bill replacing the ordinance. Therefore, I wrote a letter to you. Subject to that, I move:

"That this House agrees with the Nineteenth Report of the Business Advisory Committee presented to the House on the 23rd July, 1968."

MR. SPEAKER: Then you will have to increase the time.

DR. RAM SUBHAG SINGH: We will agree to that.

श्री कंबर लाल गुप्त (दिल्ली सदर) :  
प्रधान मंत्री महोदय ने कहा है कि गोल्ड बिल को सिलेक्ट कमेटी को रेफर नहीं किया जायगा। हम इस बात में उन से सहमत नहीं हैं और हम

मांग करते हैं कि इस को सिलेक्ट कमेटी के रैफर किया जाय जैसा कि बिजिनेस एडवाइजरी कमेटी में तय हुआ था। कमेटी को इस बिल को रैफर किए बिना पास करना बिल्कुल गलत बात होगी ।

**SHRI S. M. BANERJEE (Kanpur):** My representative was in the Business Advisory Committee, and I am told that there was unanimity on the point that this Bill should be referred to the Select Committee, and that is why only one or two hours were given. Now, when we raised objection in connection the Bill, Shri Morarji refused to listen and said "I am not going to send it to the Select Committee". I request that the unanimous recommendation of the Business Advisory Committee should be respected in all seriousness and it should be sent to the Select Committee. If it is not being sent to the Select Committee, we want five hours for the discussion.

**MR. SPEAKER:** I have myself that if it is not going to the Select Committee, the time must be increased. I did not say how many hours it should have, but I said that the time must be increased. They have both clarified the position. The Minister also has agreed to increase the time for discussion of this Bill to five hours, as you suggested.

**SHRI BHOGEN德拉 JHA (Jainagar):** What is the reason for not following the decision?

**MR. SPEAKER:** He has accepted the suggestion made by Shri Banerjee.

**SHRI KANWAR LAL GUPTA:** What is the time?

**MR. SPEAKER:** Five hours for the discussion of the Gold Control Bill

**SHRI KANWAR LAL GUPTA:** You may agree to three hours or five

hours, but I think we have a right to insist on sending it to a Select Committee.

**MR. SPEAKER:** You can give an amendment to that effect.

**SHRI SEZHIYAN (Kumbakonam):** Sir, we decided in the Business Advisory Committee to refer this Bill to a Select Committee because it has been the practice to send all important Bills to Select Committees.

**श्री कान्वर लाल गुप्त :** अध्यक्ष महोदय, आप उस कमेटी के चयरमैन हैं। मैं निवेदन करना चाहता हूँ कि अगर मंत्री महोदय कमेटी में एग्री करें। और कमेटी अपनी युनेनियस रिपोर्ट दे दे, लेकिन चूंकि वित्त मंत्री महोदय ने इस से एग्री करने से इन्कार फिर दिया, इस लिए वह यहां आ कर बदल जायें, तो फिर बिजिनेस एडवाइजरी कमेटी में बैठने का कोई फायदा नहीं है। हम इस के विरुद्ध प्रोटैस्ट करते हैं।

**MR. SPEAKER:** I entirely agree with you that once we change here a decision taken in the Business Advisory Committee it will be a bad precedent and later on anybody may try to change the decisions taken there. But the Minister has already said that this change is needed because of some special circumstances.

**SHRI KANWAR LAL GUPTA:** What are the special circumstances? Let him explain those special circumstances.

**DR. RAM SUBHAG SINGH:** As I said earlier, Sir, this Bill seeks to replace an Ordinance and it will have to be passed within six weeks from the date of commencement of session of Parliament. Therefore, I appeal to the good sense of the House to agree that this Bill should be

straightaway passed. As was suggested, I agree to more time being given for the consideration of this Bill. It may be five hours or whatever you may suggest.

**SHRI VIRENDRAKUMAR SHAH** (Junagadh): Sir, the Select Committee may be asked to study the Bill and give a report within a certain time.

**DR. RAM SUBHAG SINGH:** Sir, the motion will have to be made here and passed. Then it will have to go to the other House and they will have to pass a motion giving the names of Members who will represent them in the Joint Committee. All this will take time.

**SHRI S. M. BANERJEE:** Sir, we also realise the importance of passing this legislation replacing the Ordinance though we are opposed to it. After all something has to be done. If it is referred to a Select Committee we agree to sit beyond the normal hours, beyond six o'clock, and discuss it. Because Shri Morarji Desai, the Deputy Prime Minister, made a definite statement, when we objected to the introduction of this Bill which was defeated by 101 votes to 61, that it will not be referred to a Select Committee, this change is being sought to be made in the recommendation of the Business Advisory Committee. I would request, Sir, that let a Joint Committee be appointed and let us discuss it and place our report before the House adjourns (*Interruption*).

**MR. SPEAKER:** He has already explained his difficulty. I am not concerned with it. I am only to do my duty here.

श्री एस० एम० जोशी (पूना) : अध्यक्ष महोदय, मैं निवेदन करना चाहता हूँ कि अगर सरकार के सामने कोई डिफिकल्टी है, तो वह माता हो सकती है।

**MR. SPEAKER:** He says that because it is a Joint Committee a motion will have to be made there also and that will take some time.

**SHRI NATH PAI (Rajapur):** Sir, let him not mislead even you. He is very clever. He said it will have to go to the other House. A Select Committee can be of one House. It is not axiomatic that every Select Committee must be a Joint Committee. How can I undertake to speak on behalf of that august House. We only want to see that the Bill is properly scrutinised. With that object we have suggested that it may be referred to a Select Committee. You can give a mandate of ten days as the maximum period within which they have to report. I do not know what is the difficulty.

**DR. RAM SUBHAG SINGH:** We have some experience now of the finalisation of work by other Select Committees which we set up during last session. Most of them have requested the House to extend the time. Further, as you all know, during this session both Houses have heavy business pending before them. We have 31 pending Bills on the anvil of the House and Rajya Sabha have 11. Besides, 24 more Bills are likely to be introduced. These are our difficulties. Otherwise, I have every respect for the wishes of the hon. Members and I will be as cooperative as possible in regard to giving time for discussion on any subject. Therefore, I would again appeal to the hon. Members to pass this Bill straightway.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, मेरा कहना यह है कि अगर इस तरह का प्रिसिडेंट कायम किया जायेगा, तो प्राइन्दा बिजनेस एडवाइज कमेटी के डिजिजन की कोई बैल्यु नहीं रहेगी। डा० राम सुभग सिंह [पहली बार इस तरह का गलत प्रिसिडेंट

कायम कर रहे हैं। आज तक भी इस तरह नहीं हुआ। अगर कोई बेंच करना हो, तो यूनिफार्म तो वह किया जा सकता है लेकिन केबल मंत्री महोदय के कहने से ऐसा करना एक बहुत खराब प्रिंसिपल होगा।

MR. SPEAKER: I agree with you. Instead of taking a decision now, this particular item may be referred back to the Business Advisory Committee for further reconsideration. I hope the House is agreeable to the rest of the Report. I will now put it to the vote of the House. The question is:

"That this House agrees with the Nineteenth Report of the Business Advisory Committee presented to the House on the 23rd July, 1968 subject to the modification that items (6) and (7) of the Report be referred back to the Committee for reconsideration."

*The motion was adopted.*

12.56 hrs.

*The Lok Sabha adjourned for Lunch till Fourteen of the Clock.*

*The Lok Sabha re-assembled after Lunch at five minutes past Fourteen of the Clock.*

[MR. DEPUTY-SPEAKER in the Chair]

BORDER SECURITY FORCE BILL—  
Contd.

MR. DEPUTY-SPEAKER: The House will now take up further consideration of the following motion moved by Shri Y. B. Chavan on the 23rd July, 1968, namely:—

"That the Bill to provide for the constitution and regulation of an Armed Force of the Union for ensuring the security of the borders of India and for matters connected therewith, be taken into consideration."

श्री कंचर लाल गुप्त (दिल्ली सदर) :  
उपाध्यक्ष जी, जिन भावनाओं से यह विधेयक संसद् के सामने रखा गया है मैं उस का

स्वागत करता हूँ। हमें मालूम है कि जो हमारे देश की सीमाएँ हैं उन पर बहुत गड़बड़ है। आज से नहीं, पिछले कई सालों से गड़बड़ है और तरह की तरह की गड़बड़ियाँ वहाँ पर हैं। पाकिस्तान की तरफ से अलग गड़बड़ है, चीन की तरफ से अलग गड़बड़ है और हमारे ही देश के कुछ लोग जो अपने आप को हिन्दुस्तानी कहते हैं पर जिन की वफादारो शायद हमारे देश के साथ उतनी नहीं जितनी दूसरे देशों के साथ है उन की तरफ से भी काफी गड़बड़ है। कुछ स्मगलर्स हैं, कुछ इन्फिन्ट्रिंस हैं यह सारी समस्या मिला कर के काफी पेचीदा स्थिति पैदा है। अब उसको रोकने के लिए यह विधेयक संसद् के सामने आया। उससे स्थिति का मुकाबिला अच्छा प्रकार से होगा इस आशा के साथ मैंने इस का स्वागत किया है। मैंने उपाध्यक्ष जी, एक संशोधन भी दिया है जिस में मैंने यह मांग की है कि गृह-मंत्री से कि वह इस को सेलेक्ट कमेटी में भेज दें। उसके कई कारण हैं। मैं यह समझता हूँ कि यह इतना महत्वपूर्ण विधेयक है कि जिस के बारे में अच्छी प्रकार से विस्तारपूर्वक विचार होना चाहिए। उनकी सविस कंडीशंस क्या होंगी क्योंकि मैं समझता हूँ कि वह एक अर्द्ध-सैनिक स्थिति में है, सेमी मिलटरी स्टेट्स उस का है जिस की ट्रेनिंग जिन का पनिशमेंट, जैसा खुद माननीय गृह मंत्री महोदय ने कहा बहुत सरल है, इसलिए हमें यह भी देखना पड़ेगा कि जब आप उनकी ट्रेनिंग अच्छी करना चाहते हैं, जब अगर वह कामून को या अनुशासन को भंग करें तो उनको कड़ी सजा देना चाहते हैं तो आप ने उनकी सविस कंडीशंस कैसी रखी है। उन की सविस कंडीशंस भी सेना के मुताबिक ही होनी चाहिए, उसके बारे में मैं भी हमें जांच करनी पड़ेगी। इसी प्रकार किस तरह से भ्रष्टालतों का निर्माण हो यह भी सारी चीजें इतनी बड़ी और व्यापक है कि जिन के बारे में सोचना जरूरी है।